

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).5964/2006

(From the judgement and order dated 20/06/2005 in WPCT No. 215/2005  
of the HIGH COURT OF CALCUTTA)

CHIEF EXECUTIVE OFFICER, N.S.S.O. &amp; ORS.

Petitioner(s)

VERSUS

BISWA BHUSAN NANDI

Respondent(s)

(With prayer for interim relief and office report)  
(FOR FINAL DISPOSAL)

Date: 01/08/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA  
HON'BLE MR. JUSTICE CYRIAC JOSEPHFor Petitioner(s) Mr. V. Shekhar, Sr.Adv.  
Ms. Shalini Kumar, Adv.  
Mr. D.S. Mahra, Adv.  
Mr. B. Krishna Prasad, Adv.For Respondent(s) Mr. Ranjan Mukherjee, Adv.  
Mr. S.C. Goyal, Adv.UPON hearing counsel the Court made the following  
ORDERAfter hearing the learned counsel for the parties quite at  
length, the Court reserved its judgment.(A.S. BISHT)  
COURT MASTER(PUSHAP LATA BHARDWAJ)  
COURT MASTER